CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No.1293 of 2004

Allahabad this the 23rd day of September, 2005

Hon'ble Mr.A.K. Bhatnagar, Member (J) Hon'ble Mr.A.K. Singh, Member (A)

GYANENDRA PRATAP SINGH, A/A (48) years, Son of Sri Mohan Singh, Resident of House No.186, EWS, YOJNA-II, Awas Vikas Colony, Anup Shahar Road, District Bulandshahar.

Applicant

By Advocate Shri R.P.Singh Yadav

Versus

- 1. Secretary, Ministry of Defence, Government of India, New Delhi-11.
- Quarters Masters General's Branch, Army Head
 Quarters, DHQ, P.O. NEW DELHI-110011.
- 3. Commander, Head Quarters Meerut Sub Area Meerut Cantt. District Ghaziabad (U.P.)
- 4. Commandant, (EBS) Equine Breeding Stud Babugarh, Cantt. District Ghaziabad (U.P.)
- 5. Manager Station CSD Canteen Bulandshahar (U.P.)

Respondents

By Advocate Shri Saumitra Singh

ORDER

By Hon'ble Mr.A.K. Bhatnagar, Member (J)

In the present O.A., learned counsel for the respondents has raised preliminary objection regarding limitation. The cause of action arose to the applicant on 14.07.2000 when the termination order of the applicant was passed. Admittedly, the present case was filed on 16.07.2004 after about 4 years and 2 days

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delay from the date when the cause of action arose. Moreover, no delay Condonation application alongwith this O.A. has been filed. According to respondents' counsel, O.A. is not maintainable on the point of limitation. Learned counsel for the applicant submitted that applicant has been sending representation after representation to the department for redressal of his grievance but, no action has been taken by the authorities.

- 2. We have heard the learned counsel for the parties and perused the record.
- 3. The law is well settled on this subject that filing of representations do not give any help for extending the period of limitation. We are also aware of the law laid down in the case of Ramesh Chandra Sharma Vs. Udham Singh Kamal 2000(2) AISLJ 89, which fortifies our stand that the O.A. is not maintainable on the ground of limitation. Accordingly, O.A. is dismissed as grossly time barred. No order as to cost.

Member (A)

Member (J)

/M.M./